

ITEM NO.22

COURT NO.11

REVISED
SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRLMP. 13168-13170/2015 in Criminal Appeal Diary No. 24807/2015

BHAGWATI SHARMA, ADVOCATE, KUSHINAGAR

Appellant(s)

VERSUS

S.P. SHARMA, CJM, KUSHINAGAR

Respondent(s)

(for exemption from surrendering and office report)

Date : 17/08/2015 These Crl.M.Ps were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE R.K. AGRAWAL
[IN CHAMBERS]

For Appellant(s) Mr. Kamran Malik, Adv.
 Mr. Maruf Khan, Adv.
 Mr. Ravindra S. Garia, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Crl.M.Ps. for exemption from surrendering are allowed
as the appellant has been sentenced imprisonment for six
months.

(RASHMI DHYANI)
Sr. P.A.

(RAJINDER KAUR)
Court Master

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For Appellant(s) Mr. Kamran Malik, Adv.
 Mr. Maruf Khan, Adv.
 Mr. Ravindra S. Garia, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Crl.M.Ps. for exemption from surrendering are allowed
as the appellant has been sentenced imprisonment for two
months.

(RASHMI DHYANI)
Sr. P.A.

(RAJINDER KAUR)
Court Master